

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6506 of 2021

Mohit Kothari	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Suraj Singh, Advocate	
For the State	: Mr. A.P. Topno, Addl. P.P.	

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Katras P.S. Case No.189 of 2021 registered under sections 387/307/427/34 of the Indian Penal Code and under section 3/4 of the Explosive Substance Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner is the member of a gang of hardened criminals who professionally indulge in demanding extortion from businessmen and though the gangsters are locked inside the jail but still they manage to make communication with the petitioner and others. It is also alleged that the petitioner in furtherance of common intention with the co-accused person exploded bombs and delivered a threatening letter demanding extortion from businessmen. It is further submitted that the allegations against the petitioner are all false and except the confessional statement of the co-accused, there is no other material to implicate the petitioner in this case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. on the other hand vehemently opposes the prayer for grant of anticipatory bail and submits that there is direct allegation against the petitioner of being involved in notorious gang of professional criminals in collecting extortion by exploding bombs, hence the custodial interrogation of the petitioner is required during

the investigation of the case. Hence, it is submitted that the petitioner ought not to be given the privilege of anticipatory bail.

Considering the serious nature of allegation against the petitioner as well as the requirement of his custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case where the above named petitioner be given the privilege of anticipatory bail. Accordingly, the prayer for grant of privilege of anticipatory bail of the above named petitioner is rejected.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-